

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
12-07-2024 AT 10:30 AM**

**CP (IB) No.677/7/HDB/2018**

**AND**

**Cont. A (IBC) 3/2023 in CP (IB) No.677/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

VMC Systems Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Cont. A (IBC) 3/2023**

Learned Counsel Mr.Venkateswar Rao for the contemnors present. It is stated that there is stay by the Hon'ble High Court. Hence, adjourned to 03.09.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**